

**Central Administrative Tribunal
Principal Bench**

**RA No.220/2017
in
OA No.4239/2016**

New Delhi, this the 30th day of October, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Dr. J. L. Chaudhary ... Applicant

Versus

North Delhi Municipal Corporation ... Respondent

O R D E R (in circulation)

Justice Permod Kohli, Chairman :

We have gone through the review application. The applicant has virtually reiterated the grounds urged in the OA, which stands dismissed by the judgment sought to be reviewed. There is no error apparent on the face of record or any other ground warranting intervention in exercise of the review jurisdiction under Order XLVII Rule 1 of the Code of Civil Procedure read with rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. The review is rejected in circulation.

**(K. N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/as/